

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 303**  
**IB-24(ND)/2025**

**IN THE MATTER OF:**

VASTU DEVELOPERS PRIVATE LIMITED  
THROUGH ITS LIQUIDATOR AMIT JAIN  
Vs.

.... Petitioner/Applicant

REGISTRAR OF COMPANIES & ANR .

.... Respondent

**Order under Section 59(7) of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 28.03.2025**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Liquidator : Mr. Rishabh Jain Adv.

For Respondent :

**ORDER**

Mr. Rishabh Jain, Ld. Counsel appearing on behalf of Applicant seeks time to file a preliminary report as contemplated under the Code.

Since no one has appeared on behalf of RoC and IBBI, the Applicant is given liberty to serve fresh notice on RoC and IBBI. The Court Officer is directed to serve the E-Notice to the RoC and IBBI.

In case, the RoC does not file report and appear on the next date of hearing, it will be deemed that the RoC has no objection in the present matter and the matter will be heard and decided on merits.

List the matter **on 29.04.2025.**

-Sd-

**(DR. SANJEEV RANJAN)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**